

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): please do not defy the Chair. (*Interruptions*).

THE DEPUTY CHAIRMAN: You do not understand, sitting here, what strenuous Business I have conducted. Sitting over there, you cannot realise what I have gone through. (*Interruptions*).

SHRI MAKHAN LAL FOTEDAR: I did not mean any disrespect to the Chair. The Chair should not lose temper.

THE DEPUTY CHAIRMAN: You said that I mentioned your name. I have named many Members in this House before. I am sorry. (*Interruptions*).

SHRI MAKHAN LAL FOTEDAR: I did not mean it that way. (*Interruptions*).

THE LEADER OF THE HOUSE SHRI M.S. GURUPADASWAMY: Madam, may I make a request? After my colleague, Prof. Madhu Dandavate, moves his Resolution, the Constitution (Sixty-third Amendment) Bill may be taken up for consideration.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): When will the Bofors discussion come? I have a right to know. I should have an idea. (*Interruptions*).

SHRI P. UPENDRA: After the Constitution (Amendment) Bill.

#### **RESOLUTION RE: GRANT OF HIGHER PAY SCALES TO SENIOR SCIENTIFIC ASSISTANTS, ETC. IN DEFENCE ESTABLISHMENTS**

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam Deputy Chairman, before I move the Resolution, I would like to bring to the notice of the House that this Resolution was moved by the previous Government in the Lok Sabha and it was adopted. I think, this Resolution should be non-controversial. I move.

"That this House approves the proposal of the Government to modify

the date of implementation from 22.9.1982 as given by the Arbitration Board to 1.1.1988 in respect of the Award dated 12.2.85 in C.A. Reference No. 9 and 10 of 1983 regarding grant of higher pay scales to the Senior Scientific Assistants, Draftsmen, Store-keeping Staff and Civilian Motor Drivers in Defence Establishments, in terms of paragraph 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the high financial implications involved in the acceptance of the Award were considered to affect the national economy, laid on the Table of the Rajya Sabha on the 29th December 1989."

*The question was put and the motion was adopted*

THE DEPUTY CHAIRMAN: Now we take up the Constitution Amendment Bill.

SHRI DIPEN GHOSH (West Bengal): Madam, I am not going to ask any question but in regard to the Resolution I had given my name in the morning seeking permission to ask a clarification. I am not going to raise it now but I am only pointing out that, may be, in the difficult task you have to perform....

THE DEPUTY CHAIRMAN: The name was not on my table. If you had requested me, I could have allowed you.

SHRI DIPEN GHOSH: I am not going to blame you. I had sent a slip in the morning itself.

THE DEPUTY CHAIRMAN: But the slip has not come to me. This was the consensus of the House and I hope you will abide by that.

Yes, Mr. Home Minister.

#### **THE CONSTITUTION (SIXTY-THIRD AMENDMENT) BILL, 1989**

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Before he moves the

[Shri P. Upendra].

Bill, I would like to make a submission. The hon. Deputy Leader of the Opposition has agreed that we can pass this without any speeches. If it is agreed, we should ask other Members, who have gone for dinner, to come back because it requires special majority.

SHRI N.K.P. SALVE (Maharashtra): Madam, since this very Amendment Bill has been passed in Lok Sabha, our party voting for it with an amendment, that Bill as amended we are willing to pass without any speeches. I request you to kindly call all the Members who have gone for dinner. In any case, we are enough here.

THE DEPUTY CHAIRMAN: There are enough Members if there is unanimity. The procedure is, two-thirds of the Members present and voting. If all of them are voting, there will be no problem.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): But there is other condition of 50 per cent of the total strength of the House...

SHRI N.K.P. SALVE: We are 104. They are more than 20. So, there is no problem whatsoever.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): I beg to move:

"That the Bill further to amend the Constitution of India as passed by Lok Sabha, be taken into consideration."

Madam, I submit that on page 1, for lines 5 and 6 substitute the following words, "it shall come into force with immediate effect." It was adopted in Lok Sabha and the Bill as amended in Lok Sabha is before the Rajya Sabha.

*The question was proposed.*

THE LEADER OF OPPOSITION (SHRI P. SHIV SHANKER): I would only just like to thank the hon. Prime Minister for having agreed to make it 'with immediate effect' because this morning itself I had made a request with

reference to this clause where it was said that it will be notified by the Government. He said that he agreed to make it 'with immediate effect'. I have to thank him for that.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Constitution of India as passed by Lok Sabha, be taken into consideration."

*The House divided.*

THE DEPUTY CHAIRMAN:  
Ayes . . 140; Noes . . NIL

AYES — 140

Ahluwalia, Shri S.S.  
Alia, Kumari  
Alva, Shrimati Margaret  
Amin, Shri Mohammed  
Amla, Shri Tirath Ram  
Anand Sharma, Shri  
Aurora, Sardar Jagjit Singh  
Baby, Shri M.A.  
Balanandan, Shri E.  
Balu, Shri T.R.  
Bansal, Shri Pawan Kumar  
Barongpa, Shri Sushil  
Basumatary, Shri Amritlal  
Basu Ray, Shri Sunil  
Bekal Utsahi, Shri  
Bhardwaj, Shri Hansraj  
Bhatia, Shri Madan  
Bhattacharjee, Shri Kamalendu  
Chakravarty, Shrimati Bijoya  
Chaudhuri, Shri Tridib  
Chavan, Shri S.B.  
Chowdhary, Ram Sewak  
Darbara Singh, Shri  
Das Gupta, Shri Gurudas  
Desai, Shri Jagesh  
Faguni Ram, Dr.  
Fotedar, Shri Makhan Lal  
Ganeshwar Kusum, Shri  
Gautam, Shri Anand Prakash  
Ghosh, Shri Dipen  
Gopalsamy, Shri V.  
Goswami, Shri Ramnarayan  
Gupta, Shri Vishwa Bandhu  
Gurupadaswamy, Shri M.S.

Hanspal, Shri Harvendra Singh  
Hanumanthappa, Shri H.  
Jacob, Shri M.M.  
Jadhav, Shri Vithalrao Madhavrao  
Jamuda, Shri Durga Prasad  
Javali, Shri J.P.  
Jethmalani, Shri Ram  
Kailashpati, Shrimati  
Kakodkar, Shri Purushottam  
Kaldate, Dr. Bapu  
Kalita, Shri Bhubaneswar  
Kalvala, Shri Prabhakar Rao  
Kar, Shri Narayan  
Kesri, Shri Sitaram  
Khaparde, Miss Saroj  
Khatun, Kumari Sayeeda  
Kidwai, Dr. Mohd. Hashim  
Kiruttinan, Shri Pasumpon Tha.  
Kunjachen, Shri P.K.  
Ledger, Shri David  
Lenka, Shri Kahanu Charan  
Lotha, Shri Khyomo  
Mahendra Prasad, Shri  
Maheswarappa, Shri K.G.,  
Mahto, Shri Bandhu  
Malaviya, Shri Radhakishan  
Malaviya, Shri Satya Prakash  
Manhar, Shri Bhagatram  
Maran, Shri Murasoli  
Mathur, Shri Manmohan  
Matto, Shri Ghulam Rasool  
Meena, Shri Dhuleshwar  
Mehta, Shri Chimanbhai  
Mirza Irshadbaig, Shri  
Mishra, Shri Chaturanan  
Mishra, Shri Kailash Pati  
Mishra, Shri Shiv Pratap  
Mohammad Yunus, Shri  
Mohapatra, Shri Basudeb  
Morarka, Shri Kamal  
Mukherjee, Shri Samar  
Naik, Shri G. Swamy  
Naik, Shri R.S.  
Narayanasamy, Shri V.  
Pachouri, Shri Suresh  
Palaniyandi, Shri M.  
Pandey, Dr. Ratnakar  
Panwar, Shri B.L.  
Parmar, Shri Rajubhai A.  
Patel, Shri Chhotubhai  
Patel, Shri Vithalbhai M.  
Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Suryakanta Jayawantrao  
Poddar, Dr. R.K.  
Puglia, Shri Naresh C.  
Quasem, Shri Mostafa Bin  
Radhakrishna, Shri Puttapaga  
Rafique Alam, Shri  
Rahman, Shri Mohd. Khaleelur  
Raju, Shri J.S.  
Ramachandran, Shri S.K.T.  
Ramamurthy, Shri Thindivanam K.  
Rao, Shri Yalla Sesi Bhushana  
Ratan Kumari, Shrimati  
Rathwa, Shri Ramsinh  
Ray, Shri Deba, Prasad  
Razi, Shri Syed Sibtey  
Reddy, Shri B. Satyanarayan  
Reddy, Dr. G. Vijaya Mohan  
Reddy, Dr. Narreddy Thulasi  
Richharia, Dr. Govind Das  
Sahu, Shri Baikuntha Nath  
Sahu, Shri Rajni Ranjan  
Sahu, Shri Santosh Kumar  
Saikia, Dr. Nagen  
Salve, Shri N.K.P.  
Satya Bahin, Shrimati  
Sen, Shri Ashis  
Sharma, Shri Chandan  
Shiv Shanker, Shri P.  
Siddiqui, Shri Abdul Samad  
Singh, Shri Ram Awadhesh  
Singh Shri Vishvjit P.  
Sinha, Shri Yashwant  
Sreedharan, Shri Arangil  
Swamy, Shri Subramanian  
Tariang, Shri Jerlie E.  
Thakur, Prof. Chandresh P.  
Thakur Jagatpal Singh  
Thakur, Shri Rameshwar  
Thakur, Shri Surendra Singh  
Thangkabalu, Shri K.V.  
Tiria, Kumari Sushila  
Tyagi, Shri Shanti  
Upendra Shri Parvathaneni  
Vajpayee, Shri Atal Bihari  
Valiullah, Shri Raoof  
Venkatraman, Shri Tindivanam G.  
Verma, Shri Ashok Nath  
Verma, Shri Kapil  
Verma, Shrimati Veena  
Verma, Shri Virendra  
Viduthalai Virumbi, Shri S.  
Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt  
Yadav, Shri Ram Naresh

NOES — NIL

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

THE DEPUTY CHAIRMAN: We shall not take up clause-by-clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

*The House divided.*

THE DEPUTY CHAIRMAN: Ayes ... 140  
Noes ... Nil

AYES — 140

Ahluwalia, Shri S.S.  
Alia, Kumari  
Alva, Shrimati Margaret  
Amin, Shri Mohammed  
Amla, Shri Tirath Ram  
Anand Sharma, Shri  
Aurora, Sardar Jagjit Singh  
Baby, Shri M.A.  
Balanandan, Shri E.  
Balu, Shri T.R.  
Bansal, Shri Pawan Kumar  
Barongpa, Shri Sushil  
Basumatary, Shri Amritlal  
Basu Ray, Shri Sunil  
Bekal Utsahi, Shri  
Bhardwaj, Shri Hansraj  
Bhatia, Shri Madan  
Bhattacharjee, Shri Kamalendu  
Chakravarty, Shrimati Bijoya  
Chaudhuri, Shri Tridib  
Chavan, Shri S.B.  
Chowdhary, Ram Sewak  
Darbara Singh, Shri  
Das Gupta, Shri Gurudas  
Desai, Shri Jagesh  
Faguni Ram, Dr.  
Fotedar, Shri Makhan Lal  
Ganeshwar Kusum, Shri  
Gautam, Shri Anand Prakash  
Ghosh, Shri Dipen  
Gopalsamy, Shri V.  
Goswami, Shri Ramnarayan

Gupta, Shri Vishwa Bandhu  
Gurupadaswamy, Shri M.S.  
Hanspal, Shri Harvendra Singh  
Hanumanthappa, Shri H.  
Jacob, Shri M.M.  
Jadhav, Shri Vithalrao Madhavrao  
Jamuda, Shri Durga Prasad  
Javali, Shri J.P.  
Jethmalani, Shri Ram  
Kailashpati, Shrimati  
Kakodkar, Shri Purushottam  
Kaldate, Dr. Bapu  
Kalita, Shri Bhubaneswar  
Kalvala, Shri Prabhakar Rao  
Kar, Shri Narayan  
Kesri, Shri Sitaram  
Khaparde, Miss Saroj  
Khatun, Kumari Sayeeda  
Kidwai, Dr. Mohd. Hashim  
Kiruttinan, Shri Pasumpon Tha.  
Kunjachen, Shri P.K.  
Ledger, Shri David  
Lenka, Shri Kahnu Charan  
Lotha, Shri Khyomo  
Mahendra Prasad, Shri  
Maheshwarappa, Shri K.G.  
Mahto, Shri Bandhu  
Malaviya, Shri Radhakishan  
Malaviya, Shri Satya Prakash  
Manhar, Shri Bhagatram  
Maran, Shri Muraloli  
Mathur, Shri Manmohan  
Matto, Shri Ghulam Rasool  
Meena, Shri Dhuleshwar  
Mehta, Shri Chimanbhai  
Mirza Irshadbaig, Shri  
Mishra, Shri Chaturanan  
Mishra, Shri Kailash Pati  
Mishra, Shri Shiv Pratap  
Mohammad Yunus, Shri  
Mohapatra, Shri Basudeb  
Morarka, Shri Kamal  
Mukherjee, Shri Samar  
Naik, Shri G. Swamy  
Naik, Shri R.S.  
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Patel, Shri Chhotubhai

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 Patil, Shrimati Suryakanta Jayawantrao  
 Poddar, Dr. R.K.  
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 Quasem, Shri Mostafa Bin  
 Radhakrishna, Shri Puttapaga  
 Rafique Alam, Shri  
 Rahman, Shri Mohd. Khaleelur  
 Raju, Shri J.S.  
 Ramachandran, Shri S.K.T.  
 Ramamurthy, Shri Thindivanam K.  
 Rao, Shri Yalla Sesi Bhushana  
 Ratan Kumari, Shrimati  
 Rathwa, Shri Ramsinh  
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 Satya Bahin, Shrimati  
 Sen, Shri Ashis  
 Sharma, Shri Chandan  
 Shiv Shanker, Shri P.  
 Siddiqui, Shri Abdul Samad  
 Singh, Shri Ram Awadhesh  
 Singh, Shri Vishvjit P.  
 Sinha, Shri Yashwant  
 Sreedharan, Shri Arangil  
 Swamy, Shri Subramanian  
 Tariang, Shri Jerlie E.  
 Thakur, Prof. Chandresh P.  
 Thakur, Jagatpal Singh  
 Thakur, Shri Rameshwar  
 Thakur, Shri Surendra Singh  
 Thangkalu, Shri K.V.  
 Tiria, Kumari Sushila  
 Tyagi, Shri Shanti  
 Upendra, Shri Parvathaneni  
 Vajpayee, Shri Atal Bihari  
 Valiullah, Shri Raoof  
 Venkatraman, Shri Tindivanam G.  
 Verma, Shri Ashok Nath  
 Verma, Shri Kapil  
 Verma, Shrimati Veena  
 Verma, Shri Virendra

Vidhuthalai Virumbi, Shri S.  
 Vikal, Shri Ram Chandra  
 Yadav, Shri Ish Dutt  
 Yadav, Shri Ram Naresh

NOES — NIL

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

*Clause 2 was added to the Bill.*

THE DEPUTY CHAIRMAN: The question is:

"That clause 3 stand part of the Bill."

*The House divided.*

THE DEPUTY CHAIRMAN: Ayes ... 140  
 Noes ... Nil

AYES — 140

Ahluwalia, Shri S.S.  
 Alia, Kumari  
 Alva, Shrimati Margaret  
 Amin, Shri Mohammed  
 Amla, Shri Tirath Ram  
 Anand Sharma, Shri  
 Aurora, Sardar Jagjit Singh  
 Baby, Shri M.A.  
 Balanandan, Shri E.  
 Balu, Shri T.R.  
 Bansal, Shri Pawan Kumar  
 Barongpa, Shri Sushil  
 Basumatary, Shri Amritlal  
 Basu Ray, Shri Sunil  
 Bekal Utsahi, Shri  
 Bhardwaj, Shri Hansraj  
 Bhatia, Shri Madan  
 Bhattacharjee, Shri Kamelendu  
 Chakravarty, Shrimati Bijoya  
 Chaudhuri, Shri Tridib  
 Chavan, Shri S.B.  
 Chowdhary, Ram Sewak  
 Darbara Singh, Shri  
 Das Gupta, Shri Gurudas  
 Desai, Shri Jagesh  
 Faguni Ram, Dr.  
 Fotedar, Shri Makhan Lal  
 Ganeshwar Kusum, Shri  
 Gautam, Shri Anand Prakash  
 Ghosh, Shri Dipen  
 Gopalsamy, Shri V.

Goswami, Shri Ramnarayan  
Gupta, Shri Vishwa Bandhu  
Gurupadaswamy, Shri M.S.  
Hanspal, Shri Harvendra Singh  
Hanumanthappa, Shri H.  
Jacob, Shri M.M.  
Jadhav, Shri Vithalrao Madhavrao  
Jamuda, Shri Durga Prasad  
Javali, Shri J.P.  
Jethmalani, Shri Ram  
Kailashpati, Shrimati  
Kakodkar, Shri Purushottam  
Kaldate, Dr. Bapu  
Kalita, Shri Bhubaneswar  
Kalvala, Shri Prabhakar Rao  
Kar, Shri Narayan  
Kesri, Shri Sitaram  
Khaparde, Miss Saroj  
Khatun, Kumari Sayeeda  
Kidwai, Dr. Mohd. Hashim  
Kiruttinan, Shri Pasumpon Tha.  
Kunjachen, Shri P.K.  
Ledger, Shri David  
Lenka, Shri Kahnu Charan  
Lotha, Shri Khyomo  
Mahendra Prasad, Shri  
Maheswarappa, Shri K.G.  
Mahto, Shri Bandhu  
Malaviya, Shri Radhakishan  
Malaviya, Shri Satya Prakash  
Manhar, Shri Bhagatram  
Maran, Shri Murasoli  
Mathur, Shri Manmohan  
Matto, Shri Ghulam Rasool  
Meena, Shri Dhuleshwar  
Mehta, Shri Chimanbhai  
Mirza Irshadbaig, Shri  
Mishra, Shri Chaturanan  
Mishra, Shri Kailash Pati  
Mishra, Shri Shiv Pratap  
Mohammad Yunus, Shri  
Mohapatra, Shri Basudeb  
Morarka, Shri Kamal  
Mukherjee, Shri Samar  
Naik, Shri G. Swamy  
Naik, Shri R.S.  
Narayanasamy, Shri V.  
Pachouri, Shri Suresh  
Palaniyandi, Shri M.  
Pandey, Dr. Ratnakar  
Panwar, Shri B.L.  
Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai  
Patel, Shri Vithalbhai M.  
Patil, Shrimati Pratibha Devisingh  
Patil, Shrimati Suryakanta Jayawantrao  
Poddar, Dr. R.K.  
Puglia, Shri Naresh C.  
Quasem, Shri Mostafa Bin  
Radhakrishna, Shri Puttapaga  
Rafique Alam, Shri  
Rahman, Shri Mohd. Khaleelur  
Raju, Shri J.S.  
Ramachandran, Shri S.K.T.  
Ramamurthy, Shri Thindivanam K.  
Rao, Shri Yalla Sesi Bhushana  
Ratan Kumari, Shrimati  
Rathwa, Shri Ramsinh  
Ray, Shri Deba, Prasad  
Razi, Shri Syed Sibtey  
Reddy, Shri B. Satyanarayan  
Reddy, Dr. G. Vijaya Mohan  
Reddy, Dr. Narreddy Thulasi  
Richharia, Dr. Govind Das  
Sahu, Shri Baikuntha Nath  
Sahu, Shri Rajni Ranjan  
Sahu, Shri Santosh Kumar  
Saikia, Dr. Nagen  
Salve, Shri N.K.P.  
Satya Bahin, Shrimati  
Sen, Shri Ashis  
Sharma, Shri Chandan  
Shiv Shanker, Shri P.  
Siddiqui, Shri Abdul Samad  
Singh, Shri Ram Awadhesh  
Singh Shri Vishvjit P.  
Sinha, Shri Yashwant  
Sreedharan, Shri Arangil  
Swamy, Shri Subramanian  
Tariang, Shri Jerlie E.  
Thakur, Prof. Chandresh P.  
Thakur Jagatpal Singh  
Thakur, Shri Rameshwar  
Thakur, Shri Surendra Singh  
Thangkalabalu, Shri K.V.  
Tiria, Kumari Sushila  
Tyagi, Shri Shanti  
Uppendra Shri Parvathaneni  
Vajpayee, Shri Atal Bihari  
Valiullah, Shri Raoof  
Venkatraman, Shri Tindivanam G.  
Verma, Shri Ashok Nath  
Verma, Shri Kapil

Verma, Shrimati Veena  
 Verma, Shri Virendra  
 Viduthalai Virumbi, Shri S.  
 Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt  
 Yadav, Shri Ram Naresh

NOES — NIL

*The motion was carried by a majority of the total membership of the House and by a Majority of not less than two-thirds of the Members present and voting.*

*Clause 3 was added to the Bill.*

THE DEPUTY CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

*The House divided.*

THE DEPUTY CHAIRMAN:

Ayes ... 140

Noes ... Nil

AYES — 140

Ahluwalia, Shri S.S.  
 Alia, Kumari  
 Alva, Shrimati Margaret  
 Amin, Shri Mohammed  
 Amla, Shri Tirath Ram  
 Anand Sharma, Shri  
 Aurora, Sardar Jagjit Singh  
 Baby, Shri M.A.  
 Balanandan, Shri E.  
 Balu, Shri T.R.  
 Bansal, Shri Pawan Kumar  
 Barongpa, Shri Sushil  
 Basumatary, Shri Amritlal  
 Basu Ray, Shri Sunil  
 Bekal Utsahi, Shri  
 Bhardwaj, Shri Hansraj  
 Bhatia, Shri Madan  
 Bhattacharjee, Shri Kamelendu  
 Chakravarty, Shrimati Bijoya  
 Chaudhuri, Shri Tridib  
 Chavan, Shri S.B.  
 Chowdhary, Ram Sewak  
 Darbara Singh, Shri  
 Das Gupta, Shri Gurudas  
 Desai, Shri Jagesh  
 Faguni Ram, Dr.  
 Fotedar, Shri Makhan Lal

Ganeshwar Kusum, Shri  
 Gautam, Shri Anand Prakash  
 Ghosh, Shri Dipen  
 Gopalsamy, Shri V.  
 Goswami, Shri Ramnarayan  
 Gupta, Shri Vishwa Bandhu  
 Gurupadaswamy, Shri M.S.

Hanspal, Shri Harvendra Singh  
 Hanumanthappa, Shri H.

Jacob, Shri M.M.  
 Jadhav, Shri Vithalrao Madhavrao  
 Jamuda, Shri Durga Prasad  
 Javali, Shri J. P.  
 Jethmalani, Shri Ram

Kailashpati, Shrimati  
 Kakodkar, Shri Purushottam  
 Kaldate, Dr. Bapu  
 Kalita, Shri Bhubaneswar  
 Kalvala, Shri Prabhakar Rao  
 Kar, Shri Narayan  
 Kesri, Shri Sitaram  
 Khaparde, Miss Saroj  
 Khatun, Kumari Sayeeda  
 Kidwai, Dr. Mohd. Hashim  
 Kiruttinan, Shri Pasumpon Tha.  
 Kunjachen, Shri P.K.

Ledger, Shri David  
 Lenka, Shri Kahnu Charan  
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Mahendra Prasad, Shri  
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 Mahto, Shri Bandhu  
 Malaviya, Shri Radhakishan  
 Malaviya, Shri Satya Prakash  
 Manhar, Shri Bhagatram  
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 Matto, Shri Ghulam Rasool  
 Meena, Shri Dhuleshwar  
 Mehta, Shri Chimanbhai  
 Mirza Irshadbaig, Shri  
 Mishra, Shri Chaturanan  
 Mishra, Shri Kailash Pati  
 Mishra, Shri Shiv Pratap  
 Mohammad Yunus, Shri  
 Mohapatra, Shri Basudeb  
 Morarka, Shri Kamal  
 Mukherjee, Shri Samar  
 Naik, Shri G. Swamy  
 Naik, Shri R.S.

Narayanasamy, Shri V.

Pachouri, Shri Suresh

Palaniyandi, Shri M.

Pandey, Dr. Ratnakar

Panwar, Shri B.L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Suryakanta Jayawantrao

Poddar, Dr. R.K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd. Khaleelur

Raju, Shri J.S.

Ramachandran, Shri S.K.T.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba, Prasad

Razi, Shri Syed Sibtey

Reddy, Shri B. Satyanarayan

Reddy, Dr. G. Vijaya Mohan

Reddy, Dr. Narreddy Thulasi

Richharia, Dr. Govind Das

Sahu, Shri Baikuntha Nath

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen

Salve, Shri N.K.P.

Satya Bahin, Shrimati

Sen, Shri Ashis

Sharma, Shri Chandan

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Singh, Shri Ram Awadhesh

Singh, Shri Vishvjit P.

Sinha, Shri Yashwant

Sreedharan, Shri Arangil

Swamy, Shri Subramanian

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangkabalu, Shri K.V.

Tiria, Kumari Sushila

Tyagi, Shri Shanti

Upendra Shri Parvathaneni

Vajpayee, Shri Atal Bihari

Valiullah, Shri Raoof

Venkatraman, Shri Tindivanam G.

Verma, Shri Ashok Nath

Verma, Shri Kapil

Verma, Shrimati Veena

Verma, Shri Virendra

Viduthalai Virumbi, Shri S.

Vikal, Shri Ram Chandra

Yadav, Shri Ish Dutt

Yadav, Shri Ram Naresh

NOES — NIL

*The motion was carried by a majority of the total membership of the House and by a Majority of not less than two-thirds of the Members present and voting.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I move:

"That the Bill be passed."

THE DEPUTY CHAIRMAN:

The question is:

"That the Bill be passed."

*The House divided.*

THE DEPUTY CHAIRMAN:

Ayes ... 140

Noes ... Nil

AYES — 140

Ahluwalia, Shri S.S.

Alia, Kumari

Alva, Shrimati Margaret

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Anand Sharma, Shri

Aurora, Sardar Jagjit Singh

Baby, Shri M.A.

Balanandan, Shri E.

Balu, Shri T.R.

Bansal, Shri Pawan Kumar

Barongpa, Shri Sushil

Basumatary, Shri Amritlal

Basu Ray, Shri Sunil

Bekal Utsahi, Shri

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan



Bhattacharjee, Shri Kamalendu

Chakravarty, Shrimati Bijoya

Chaudhuri, Shri Tridib

Chavan, Shri S.B.

Chowdhary, Ram Sewak

Darbara Singh, Shri

Das Gupta, Shri Gurudas

Desai, Shri Jagesh

Faguni Ram, Dr.

Fotedar, Shri Makhan Lal

Ganeshwar Kusum, Shri

Gautam, Shri Anand Prakash

Ghosh, Shri Dipen

Gopalsamy, Shri V.

Goswami, Shri Ramnarayan

Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Javali, Shri J. P.

Jethmalani, Shri Ram

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kesri, Shri Sitaram

Khaparde, Miss Saroj

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kiruttinan, Shri Pasumpon Tha

Kunjachen, Shri P. K.

Ledger, Shri David

Lenka, Shri Kahnu Charan

Lotha, Shri Khyomo

Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Mahto, Shri Bandhu

Malaviya, Shri Radhakishan

Malaviya, Shri Satya Prakash

Manhar, Shri Bhagatram

Maran, Shri Murasoli

Mathur, Shri Manmohan

Matto, Shri Ghulam Rasool

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mirza Irshadbaig, Shri

Mishra, Shri Chaturanan

Mishra, Shri Kailash Pati

Mishra, Shri Shiv Pratap

Mohammad Yunus, Shri

Mohapatra, Shri Basudeb

Morarka, Shri Kamal

Mukherjee, Shri Samar

Naik, Shri G. Swamy

Naik, Shri R.S

Narayanasamy, Shri V.

Pachouri, Shri Suresh

Palaniyandi, Shri M.

Pandey, Dr. Ratnakar

Panwar, Shri B. L.

Parmar, Shri Rajubhai A.

Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Pratibha Devisingh

Patil, Shrimati Suryakanta Jayawantrao

Poddar, Dr. R. K.

Puglia, Shri Naresh C.

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Rafique Alam, Shri

Rahman, Shri Mohd. Khaleelur

Raju, Shri J.S.

Ramachandran, Shri S.K.T.

Ramamurthy, Shri Thindivanam K.

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathwa, Shri Ramsinh

Ray, Shri Deba Prasad

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Sen, Shri Ashis

Sharma, Shri Chandan

Shiv Shanker, Shri P.

Siddiqui, Shri Abdul Samad

Singh, Shri Ram Awadhesh

Singh, Shri Vishvjit P.  
 Sinha, Shri Yashwant  
 Sreedharan, Shri Arangil  
 Swamy, Shri Subramanian  
 Tariang, Shri Jerlie E.  
 Thakur, Prof. Chandresh P.  
 Thakur, Jagatpal Singh  
 Thakur, Shri Rameshwar  
 Thakur, Shri Surendra Singh  
 Thangkabalu, Shri K. V.  
 Tiria, Kumari Sushila  
 Tyagi, Shri Shanti

Upendra, Shri Parvathaneni  
 Vajpayee, Shri Atal Bihari  
 Valiullah, Shri Raoof  
 Venkatraman, Shri Tindivanam G.  
 Verma, Shri Ashok Nath  
 Verma, Shri Kapil  
 Verma, Shrimati Veena  
 Verma, Shri Virendra  
 Viduthalai Virumbi, Shri S.  
 Vikal, Shri Ram Chandra  
 Yadav, Shri Ish Dutt  
 Yadav, Shri Ram Naresh

NOES ... NIL

*The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.*

**SHRI SUBRAMANIAN SWAMY** (Uttar Pradesh): That is the New Year's present to the people of Punjab. That is how we should look at it.

**SHRI DIPEN GHOSH** (West Bengal): Madam, it is a good New Year's present that one scar of the previous authoritarian Government is removed. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Please take your seat.

**SHRI PAWAN KUMAR BANSAL** (Punjab): Incurable people they are. Your Prime Minister wanted to dilly-dally on this matter. We wanted to pass it. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Please take your seats.

In the morning some Members had

shown concern about some Member of the other House who was not traceable and had disappeared. The Prime Minister had promised that before the House rises, there would be a statement regarding it by the Home Minister. The Home Minister is here. I will ask him to make the statement.

## STATEMENTS BY MINISTER

### I. Disappearance of Shri Jagdev Singh Khudian, Member of Parliament

**THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED):** Madam, I rise to inform the House of a disturbing development concerning an hon. Member of Parliament.

Shri Jagdev Singh Khudian had returned to his house in village Khudian of Faridkot District, at about 2200 hours on December 27. He was found missing from his room in the morning of December 28, when bed tea was sent to him. *(Interruptions)*

**THE DEPUTY CHAIRMAN:** Please order. Copy will come. The Minister is speaking. You listen to him. There is something called listening to the speaker. Copies are coming *(Interruptions)*

I am sorry. Please take your seat.

आप बैठ जाइए। तशरीफ रखिए। शांति से बैठिए। आहलुवालिआ जी, copies are coming to you. Giving consideration to your concern about the Member, the Minister is making the statement.

Giving consideration to your concern about the Member, the Minister is making a statement. Perhaps at the last minute copies might have got delayed. Please don't get agitated.

**SHRI MUFTI MOHAMMAD SAYEED:** The search, however, started later on since the family members felt that he might have gone out somewhere. The suspicion regarding his absence arose when his family members found that his jacket, which he normally wore while going out of station, was hung on one of